

Tezpur PS Case No-995 of 2022  
GR Case No-1895 of 2022  
U/S-294/506/326/307/34 of Indian Penal Code

ORDER

19.09.2022

Case record put up today along with bail application no-1231/2022 filed by petitioner namely, Arifa Khatun praying bail of the accused person, namely, Raja Ahmed.

Heard learned counsels of both sides on the instant petition. Also perused the instant petition. The learned advocate of the petitioner has submitted that the above-named accused person is innocent and no way connected with the alleged offence. The Ld. Counsel also submitted that the actual fact of the case is that on the day of incident the accused had some altercation and scuffle regarding some petty matters but the complainant concocted this false case and lodged the FIR against the accused. The Ld. Counsel of the accused further submitted that in the event of his release of bail there is no chance of his absconding. Hence, prayed to allow the bail prayer of accused person.

The prosecution story in brief is as follows that complainant Smt. Dimpi Baruah has lodged the ejahar to the effect that on 15.09.2022 at about 06:30 PM while her husband was sitting in his computer shop situated at L.B. Road the above-named accused in a drunken state had inflicted her husband with a sharp weapon and due to that her husband sustained grievous injuries. Hence, the case.

The case is under initial stage and the alleged offence is non-bailable and cognizable in nature. The alleged offence of section-307 of IPC is exclusively triable by Hon'ble Court of Sessions. At this stage, if the accused person is released on bail, the whole process of investigation of this case will be hampered. So, under such circumstances, considering the gravity and seriousness of offence alleged against accused

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person and the initial stage of investigation, I find that this is not a case where the accused person can be relied upon and enlarged on bail.

Accordingly, the bail petition No-1231/2022 filed on behalf of the above-named accused person stands rejected.

Inform all the concerned.

Sri Nabajit Bhatta  
Chief Judicial Magistrate  
Sonitpur, Tezpur